THE ARUNACHAL PRADESH (CRIMINAL LAW AMENDMENT) ACT, 1987 (ACT NO. 4 OF 1988)

AN ACT

further to amend the Criminal Law Amendment Act, 1952, in its application to the State of Arunachal Pradesh.

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-eighth Year of the Republic of India as follows :-

(1) This Act may be called the Arunachal Pradesh Short title, (Criminal Law Amendment) Act, 1987.

commencement

- (2) It extends to the whole of the State of Arunachal Pradesh.
- (3) It shall come into force at once.
- Act, 1952 2. In the Criminal Law Amendment (Central Act No., 46 of 1952) in its application to the section 6 (Cen-State of Arunachal Pradesh (hereinafter referred to as tral Act 46 of the principal Act), for sub-section (2) of section 6, 1952). the following sub-section shall be substituted, namely:

Amendment of

- "(2) A person shall not be qualified for the appointment as a Special Judge under this Act unless or has been - man position and of many he is
 - a Session Judge or an Additional Session (a) Judge or an Assistant Session Judge under the Code of Criminal Procedure, 1898. or
 - a Deputy Commissioner of a District (b) preferably with legal background and sufficient judicial experience."
- 3. In the principal Act, except in section 9, references to the Code of Criminal Procedure, 1898, shall be construed as references to the corresponding law for the time being in force in the State of Arunachal Pradesh.

Construction of references of Code of Criminal Procedure (5 of 1898).

(1) The North East Frontier Agency (Criminal Law Amendment) Regulation, 1962 (No. 2 of 1962) is hereby repealed.

Repealing and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the said Regulation shall be deemed to have been validly done or taken under this Act.

NOTE: Published in the Arunachal Pradesh Gazette, Extraordinary, No. 69, Vol. IV, dated November 28, 1988.

(i) This Act may be called the Motor Vehicles Short file.

(Actimachal Prodesh Amendment) Act 1987 extent and

frestrends to the whole of the State of ment.

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i) in clause (c) the words "or" shall be added.

(ii) after clause (c) the following clause shall be inserted, namely

"Yeth is a Denuty Commissioner or Additional"

Explanation:— For the purpose of this sub-section, the expression 'Additional Deputy Commissioner' means an 'Entre-Assistant Commissioner' (Selection Grade)

WOTE: Published in the Armachal Prudesh Gazette; Extraordinary No. 4 Vol IV, dated February 4, 1988.